

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3351  
(To be answered on the 20<sup>th</sup> March 2025)**

**POINT OF CALL STATUS TO TIRUCHIRAPPALLI AIRPORT**

**3351. SHRI DURAI VAIKO**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

**(a) whether the Government considers declaring Tiruchirappalli as a Point of Call (PoC) airport in the Bilateral Air Service Agreement (BASA) between India and Gulf countries; and**

**(b) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में गवर्नर मंत्री**

**(Shri Murlidhar Mohol)**

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**(a) & (b):** Grant of point of call (PoC) to the designated carriers of foreign countries is a continuous process and is done through bilateral agreements on air services signed between India and foreign countries from time to time. At present, the Government of India promotes more international operations by Indian carriers from non-metro points either directly or through their own operations. Accordingly, non-metro points, including Tiruchirappalli, are not granted as new PoC in the ASAs to any foreign carrier.

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